

### **GUJARAT DEVASTHAN INAMS ABOLITION RULES, 1970**

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### **GUJARAT DEVASTHAN INAMS ABOLITION RULES, 1970**

In exercise of the powers conferred by section 29 of the Gujarat Devasthan Inams Abolition Act, 1969 (Gujarat 16 of 1969), the Government of Gujarat hereby makes the following rules, namely:-

### 1. Short title :-

These rules may be called the Gujarat Devasthan Inams Abolition Rules, 1970.

#### 2. Definitions :-

In these rules, unless the context otherwise requires,-

(a) "Act" means the Gujarat Devasthan Inams Abolition Act, 1969 :

(b) "Form" means a form appended to these rules:

(c) "Section" means a section of the Act.

(d) Words or expressions used but not defined in these rules shall have the meanings assigned to them in the Act.

# **<u>3.</u>** Form and period for making application for compensation and form of awards under section 10 :-

(1) The application to the Collector under sub-section (1) of Section 10 shall be made within a period of ten years from the appointed day and shall as far as possible be in Form A,

(2) The award under sub-section (2) of Section 10 shall be in the

Form prescribed in Section 26 of the Land Acquisition Act, 1894 .

# **<u>4.</u>** Application for compensation under section **11** :-

An application under sub-section (1) of Section 11 shall be made to the Collector in Form B within a period of ten years from the appointed day.

## 5. Court fee :-

Every appeal made under the Act to the Gujarat Revenue Tribunal shall bear a court fee stamp of rupees five.

### 6. Reference to the Civil Court under section 18 :-

Whenever the Collector makes a reference tot he Civil court under sub-section (4) of Section 18, he shall forward to the Civil Court, the papers of the inquiry made by him with a brief report prepared and duly signed by him, stating-

(a) the point or points of law on which the decision of the Court is required:

(b) the facts of the claims as disclosed in the evidence recorded by the Collector: and

(c) the reasons for making a reference to the Court.

# **7.** Application to the Collector regarding declaration under section 19(2) :-

The application under sub-section (2) of Section 19 shall be made in Form C within a period of seven years from the appointed day.

# **<u>8.</u>** Application by the tenant under sub-section (5) of section 19 :-

The application to the Collector under sub-section (5) of Section 19 shall as far as possible be in Form D.